

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA**

**UNSTARRED QUESTION NO 4545
(TO BE ANSWERED ON 28.03.2023)**

ANNUAL LEAVE DIFFICULTIES

4545. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- a) Whether the Government has any information about the lodging and annual leave difficulties faced by temporary/contract basis staff working under the Ministry who have their permanent address in the Southern States especially Kerala, Tamil Nadu and Karnataka;
- b) If so, the status of the process for allowing them to take quarters or special metro allowances and the status of the process of amendment in their leave provisions including annual leave for home town visits;
- c) If so, the status of the process of withdrawing restrictions that prevent them from availing leaves continuously for up to thirty days in a year for the purpose of hometown visits; and
- d) If not, the reasons therefor?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING AND

MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (d): Accommodation of Central Government Employees is governed under the Central Government General Pool Residential Accommodation Rules. Contractual staffs working under the Ministry are entitled to leave, allowances, benefits etc. in accordance with terms and conditions of such contract. Grievances of employees/staff are addressed in accordance with laid down norms and procedure.